

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No.103
CP(IB) 401 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

Sachi Steel Solutions Pvt Ltd
V/s
GRG Infrastructure Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..31/01/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant	: Ld. Adv. Mr. Harsh A. Prajapati
For the IRP/RP	: Ld. Mr. Rajendra Sanghi
For the Respondent	: Ld. Adv. Mr. Aditya R Gundecha

ORDER

IA/22(AHM)2022

This application is filed by the IRP under Section 12A of the IBC, 2016 for withdrawal of the main CP(IB) 401 of 2020.

Learned Counsel for the RP submits that as per order dated 10.01.2022, the Corporate Debtor deposited a sum of Rs. 10,000/- in Prime Minister's National Relief Fund and produced before us the copy of the receipt.

Since the parties have settled the dispute, we permit the Operational Creditor to withdraw the CIRP. Accordingly, the CIRP stands withdrawn and the Corporate Debtor stands released from all rigours of the CIRP.

We direct the RP to handover the custody of assets and documents to the management forthwith.

With these directions, IA/22(AHM)2022 stands disposed of.



AJAI DAS MEHROTRA
MEMBER (TECHNICAL)



MADAN B GOSAVI
MEMBER (JUDICIAL)